- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad. [Placed in Library. See No. L.T. 7448/07]
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur. [Placed in Library. See No. L.T. 7452/07]
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata. [Placed in Library. See No. L.T. 7450/07]
- (xv) Institute of Hotel Management, Catering and Nutrition, Lucknow. [Placed in Library. See No. L.T. 7451/07]
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai. [Placed in Library. See No. L.T. 7453/07]
- (xvii) Institute of Hotel Management, Catering and Nutrition, New Delhi. [Placed in Library. See No. L.T. 7454/07]
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong. [Placed in Library. See No. L.T. 7455/07]
- (xix) Institute of Hotel Management, Catering and Nutrition, Shimla. [Placed in Library. See No. L.T. 7456/07]
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar. [Placed in Library. See No. L.T. 7457/07]
- (xxi) Institute of Hotel Management and Catering Technology, Kovalam, Thiruvananthapuram, Kerala. [Placed in Library. See No. L.T. 7457/07]
- (b) Review by Government on the working of the above Institutes. [Placed in Library. See No. L.T. 7459/07]
- I. Report and Accounts (2006-07) of various corporations and companies and board and related papers
- II. Production sharing contract signed between Govt. of India and GSPC and Niko Resources Ltd., Canada

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): Sir, I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) (a) Fifty-fourth Annual Report and Accounts of the Bharat Petroleum Corporation Limited (BPCL), Mumbai, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 7793/07]

- (ii) (a) Fifty-fifth Annual Report and Accounts of the Hindustan Petroleum Corporation Limited (HPCL), Mumbai, for the year 2006-2007, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 7794/07]
- (iii) (a) Annual Report and Accounts of the Balmer Lawrie Investments Limited (BLI), Kolkata, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company. [Placed in Library, See No. L.T. 7791/07]
- (iv) (a) Annual Report and Accounts of the Biecco Lawrie Limited, Kolkata, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company [Placed in Library. See No. L.T. 7792/07]
- (v) (a) Annual Report and Accounts of the Oil and Natural Gas Corporation Limited (ONGC), New Delhi, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 7431/07]
- (vi) (a) Third Annual Report and Accounts of the Indian Strategic Petroleum Reserves Limited (ISPRL), New Delhi, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 7432/07]
- (vii) (a) Forty-eighth Annual Report and Accounts of the Oil India Limited (OIL), Duliajan, Assam, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 7790/07]
- (viii) (a) Annual Report and Accounts of the Balmer Lawrie and Company Limited (BL), Kolkata, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 7789/07]
- (ix) (a) Annual Report and Accounts of the Indian Oil Corporation Limited (IOC), Mumbai, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 7795/07]
- (x) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974:—
 - (a) Annual Report and Accounts of the Oil Industry Development, Board (OIDB), New Delhi, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Board. [Placed in Library. See No. L.T. 7796/07]

ž

į

H. A copy (in English and Hindi) of the Production sharing contract signed between Government of India (Ministry of Petroleum and Natural Gas) and the Gujarat State Petrochemical Corporation Limited (GSPC) and Niko Resources Limited, Canada with respect to contract area identified as Hazira Field. [Placed in Library. See No. L.T. 7443/07]

Notification of the Ministry of Corporate Affairs

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table, under sub-section (5) of section 396 of the Companies Act, 1956, a copy (in English and Hindi) of the Ministry of Corporate Affairs, Notification S.O. 326 (E), dated the 7th March, 2007, publishing the Malabar Steel Re-rolling Mill Limited and Steel Complex Limited (Amalgamation) Amendment Order, 2007. [Placed in Library. See No. L.T. 7876/07]

I. Notification of the Ministry of Civil Aviation.

300

II. Report and Accounts (2006-07) of AAI, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CIVILAVIATION (SHRI PRAFUL PATEL): Sir, I beg to Jay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Civil Aviation Notification No.208 AAI/LEGAL/GHREG/2007 dated the 18th October, 2007, regarding the Airports Authority of India (General Management, Entry for Ground Handling Services) Regulations, 2007 under section 43 of the Airports Authority of India Act, 1994. [Placed in Library. See No. L.T. 7462/07]
- II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 28 and sub-section (2) of section 29 of the Airport Authority of India Act, 1994:
 - (a) Twelfth Annual Report and Accounts of the Airports Authority of India (AAI), New Delhi, for the year 2006-07, together with the Auditor's Report on the Accounts.